The Uttar Pradesh Prohibition of Ragging in Educational Institutions Act, 2010
Act 14 of 2010

Keyword(s):
Educational Institution, Head of Institution, Ragging, Student

Amendment appended: 1 of 2011
सरकारी गजट, उत्तर प्रदेश
उत्तर प्रदेशीय सरकार द्वारा प्रकाशित
असाधारण

विधायी परिषिक्षाएँ
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 19 मार्च, 2010
फल्युन 28, 1931: राष्ट्र संवतः

उत्तर प्रदेश सरकार
विधायी अनुभाग-1
संख्या 400/79-वि-14-10-1(क)-11-2010
लखनऊ, 19 मार्च, 2010

अधिनियम

"भारत का संविधान" के अनुसार कई राज्यपाल फ़हरावन ने उत्तर प्रदेश शैक्षणिक संस्थाओं में रेलिंग की प्रस्तावना निर्देशित, 2010 पर दिनांक 18 मार्च 2010 को अनुमूल्य प्रदान की और यह उत्तर प्रदेश अधिनियम संख्या 14 रिजल्ट 2010 के रूप में सर्वसाधारण की रूपरेखा इस अधिनियमहृद्य प्रस्तावित किया जाता है।

उत्तर प्रदेश शैक्षणिक संस्थाओं में रेलिंग का प्रतिष्ठान अधिनियम, 2010
(उत्तर प्रदेश अधिनियम संख्या 14 मई 2010)
[जैसा उत्तर प्रदेश विधायी मंडल द्वारा पुराना हुआ]

शैक्षणिक संस्थाओं में रेलिंग का प्रतिष्ठान करने और उससे सम्बंधित एवं अनुग्रही विषयों की अदालत करने के लिए

अधिनियम

भारत संविधान के इकतने वर्ष में निम्नलिखित अधिनियम जारी गया है:-

1-यह अधिनियम उत्तर प्रदेश शैक्षणिक संस्थाओं में रेलिंग का प्रतिष्ठान अधिनियम, तीसरे नाम
2010 में जाएगा।
रेगिस्ट्रि का प्रतिबन्ध

4-(1) जब कभी कोई छात्र या पदार्थार्थी माता-पिता या अभिवादक या किसी शैक्षिक संस्था का कोई अध्यक्ष रेगिस्ट्रि के सम्बन्ध में शैक्षिक संस्था के प्रावधान को निषिद्ध रूप में शिकायत करे तो समन्वित शैक्षिक संस्था का प्रवाह निषिद्ध बना होने के साथ दिन के चीतर शिक्षावाद में उल्लिखित मामले को जीवंत करेगा और यदि प्रमुख करता यह तत्परता जताता है तो ऐसे छात्र को निषिद्ध करने का देना जो अपना का अनुयाय हो और ऐसे देने, जिसके शैक्षिक संस्था दिया हो, में अधिकतात्विक रूप से समाधान या संयम के अनुसार फाइल है देनें।

(2) जहाँ शैक्षिक संस्था के प्रवाह द्वारा जीवंत किये जाते हैं यदि सिद्ध हो जाये कि उपर्युक्त (1) के अधीन प्रवाह में प्रमुख करता ऐसे तत्परता है यहाँ शिकायतकार को निषिद्ध रूप में इस तरह से अनुरोध कर देने।

रेगिस्ट्रि के लिए
अवधार

5-जो कोई प्रवाह या अपवाह रूप से किसी शैक्षिक संस्था के चीतर या उसके बाहर रेगिस्ट्रि करता है, उसमें प्राप्त तो है, पुनर्निर्देश करता है या उसका प्रवाह करता है, उमे यदि वर्तमान के किसी भी प्रवाह के कारण या उसकी दृष्टि के जुनून या देशी ने दर्शित किया जाएगा.

आचार का विकर्ण

6-धारा 5 के अधीन अपवाह के लिए लेन हिस्सा किसी छात्र जो निर्देश के विनिमय से ऐसी अवधार के लिए जो पाउँ वर्तमान तक हो सकती है, किसी शैक्षिक संस्था में अदालत नहीं किया जाएगा।

अंतिम

7-धारा 4 के अधीन निर्देशित वाले डाइरे अधीन रिपोर्ट को अदाल के विनिमय से लेन हिस्सा को अवधार के बिर्जल टीती से अधिक कर सकता है और राष्ट्रीय अपवाह में अपवाह प्राप्ति का विनिमय अभिव्यक्तिक होगा।
8.-In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shaikshanik Sansthaon mein Ragging Ka Pratishedh Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 14 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 18, 2010.

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shaikshanik Sansthaon mein Ragging Ka Pratishedh Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 14 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 18, 2010.

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shaikshanik Sansthaon mein Ragging Ka Pratishedh Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 14 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 18, 2010.
THE UTTAR PRADESH PROHIBITION OF RAGGING IN EDUCATIONAL INSTITUTIONS ACT, 2010
(U.P ACT NO. 14 OF 2010)
[As passed by the Uttar Pradesh Legislature]

AN ACT
to provide for the prohibition of ragging in educational institutions and for matters connected therewith or incidental thereto

IT IS HEREBY enacted in the Sixty-first Year of the Republic of India as follows :-

1. This Act may be called the Uttar Pradesh Prohibition of Ragging in Educational Institutions Act, 2010.

Definitions
2. In this Act unless the context otherwise requires.

(a) "Divisional Commissioner" means the Divisional Commissioner within whose jurisdiction the institution is situated and includes any Additional Commissioner;

(b) "educational institution" means a school, a college, a university or any other institution by whatever name called, situated in Uttar Pradesh, imparting any type of education and includes an orphanage or a boarding or a hostel or a tutorial institution or a coaching institution or any other premises attached thereto;

(c) "Head of institution" means the Vice Chancellor of a University, the Dean of Faculty, the Director of an institution or the Principal, or any other person responsible for the management of the institution.

(d) "ragging" means asking a student to do any act or perform something, causing, inducing, compelling or forcing a student by way of either by words or sign or signal to do any act which detracts from human dignity or violates his person in any way or exposes him to ridicule, intimidating, wrongfully restraining, wrongfully confining and injuring him or holding out to him any threat or intimidation, wrongfully restrain, wrongful confinement, injury or the use of criminal force.

(e) "Student" means a student who has been pursuing his/her studies in an educational institution.

3. Ragging within or outside any educational institution is prohibited.

4. (1) Whenever any student or as the case may be the parent or guardian, or a teacher of an educational institution complains in writing of ragging to the Head of educational institution, the Head of educational institution concerned shall, within seven days of the receipt of the complaint, enquire into the matter mentioned in the complaint and if, prima facie, it is found true, expel the student who is accused of the offence, and shall immediately forward the complaint to the police station having jurisdiction over the area in which the educational institution is situated, for further action.

(2) Where, on an enquiry the Head of educational institution, it is proved that there is no substance, prima facie in the complaint received under sub-section (1), he shall intimate the fact, in writing, to the complainant.
5. Whoever directly or indirectly commits, participates abets or propagates ragging within or outside any educational institution shall be punished with imprisonment of either description for a term which may extend to two years or with fine which may extend to ten thousand rupees or with both.

6. Any student convicted of an offence under section 5 shall not be admitted in any educational institution for a period which may extend to five years from the date of order of debarring.

7. Any student expelled under section 4 or debarred under section 6 may prefer an appeal in the prescribed manner to the appellate authority within a period of thirty days, from the date of order and the decision of the appellate authority in such appeal shall be final.

8. In the case of a school or a college imparting education up to secondary level the Divisional Commissioner, in the case of an affiliated degree college the Vice-Chancellor of the affiliating University and in case of a University the Chancellor shall be the appellate authority against the order of expulsion of a student under section 4 or of debarring under section 6.

9. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any enactment other than this Act, or any instrument having effect by virtue of any enactment other than this Act.

10. The State Government may, by notification make rules for carrying out the purposes of this Act.

11. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by notified order, make such provisions not inconsistent with the provisions of this Act, as appears to it to be necessary or expedient, for removing the difficulty:

Provided that no order shall be made under this sub-section after a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may, after it is made, be laid before each House of the State Legislature.

STATEMENT OF OBJECT AND REASONS

Ragging is an act of human torture. It is widely prevalent in educational institutions. In the present scenario, ragging is a curse in the civilized society. Certain States such as West Bengal, Maharashtra, Kerala, and Assam have already enacted laws for prevention of ragging in the universities and professional institutions. In this State, ragging is raising head in its worst form and is needed to be crushed. In order, therefore, to make the universities and the professional institutions free from social injustice, mental, physical and other kinds of harassment in the form of ragging, it has been decided to make a law to provide for prohibiting ragging in the said educational institutions.

The Uttar Pradesh Prohibition of Ragging in Educational Institutions Bill, 2010 is introduced accordingly.

By order,

P.V. KUSHWAHA

Sachiv.
सरकारी गजट, उत्तर प्रदेश
उत्तर प्रदेशीय सरकार द्वारा प्रकाशित
असाधारण

विधायी परिषिद्ध
भाग—1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 04 मार्च, 2011
फाल्गुन 13, 1932 शक सम्बत

उत्तर प्रदेश सरकार
विधायी अनुमान—1
संख्या 301/79-वि-0-1-11-1(क)1-2011
लखनऊ, 04 मार्च, 2011
अधिसूचना

विविध

"भारत का संविधान" के अनुसार 200 के अंतर्गत सरकारी पत्रहरू ने उत्तर प्रदेश शैक्षणिक संस्थाओं में शैक्षिक का प्रतिष्ठेद (संशोधन) विवेचन. 2011 पर दिनांक 03 मार्च, 2011 को अनुमित प्रदान की और यह उत्तर प्रदेश अधिनियम संख्या 1 सन 2011 के रूप में सर्व साधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया गया है :-

उत्तर प्रदेश शैक्षणिक संस्थाओं में शैक्षिक का प्रतिष्ठेद (संशोधन) अधिनियम, 2011
(उत्तर प्रदेश अधिनियम संख्या 1 सन 2011)
[जैसा उत्तर प्रदेश विधान मंडल द्वारा पारित हुआ]

उत्तर प्रदेश शैक्षणिक संस्थाओं में शैक्षिक का प्रतिष्ठेद अधिनियम, 2010 का संशोधन करने के लिये

अधिनियम

भारत गणराज्य के वर्धन द्वार न्युन तत्वतत्विक अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश शैक्षणिक संस्थाओं में शैक्षिक का प्रतिष्ठेद (संशोधन) शक्ति ग्रहण और 
अधिनियम, 2011 का जारी उपरेणा.

1) दस्ते * दिसम्बर, 2010 को प्रस्तुत हुआ रमणा जाएगा।
In pursuance of the provisions of clause (2) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shikshanik Sansthaon Me Ragging Ka Pratishchadh (Sanshodhan) Adhiniyam, 2011 (Uttar Pradesh Adhiniyam Sankhya 1 of 2011) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 03, 2011:

No. 301 (2)/LXXIX-V-1-11-1 (kn) I-2011

Dated, Lucknow March 04, 2011
THE UTTAR PRADESH PROHIBITION OF RAGGING IN EDUCATIONAL INSTITUTIONS (AMENDMENT) ACT, 2011
(U.P. Act No. 1 of 2011)
[As passed by the Uttar Pradesh Legislature]

AN ACT
to amend the Uttar Pradesh Prohibition of Ragging in Educational Institutions Act, 2010.

IT IS HEREBY enacted in the sixty-second year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Prohibition of Ragging in Educational Institutions (Amendment) Act, 2011.
(2) It shall be deemed to have come into force on December 8, 2010.

2. In section 2 of the Uttar Pradesh Prohibition of Ragging in Educational Institutions Act, 2010 hereinafter referred to as the Principal Act in the Hindi version in clause (d),

(a) for the words “अन्यायपूर्ण नियंत्रण” wherever occurring, the words “सदैव अवशेष” shall be substituted;
(b) for the words “अन्यायपूर्ण परिशोध” wherever occurring, the words “सदैव अवशेष” shall be substituted.

3. (1) The Uttar Pradesh Prohibition of Ragging in Educational Institutions (Amendment) Ordinance, 2010 is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the Principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the Principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Prohibition of Ragging in Educational Institutions Act, 2010 (U.P. Act no. 14 of 2010) was notified on March 19, 2010. Thereafter it was required by the Governor’s Secretariat to amend clause (d) of Section 2 of the Hindi version of the said Act to substitute certain words so as to bring them in conformity with the Legal Glossary. After due consideration it was decided to amend the Hindi version of the said Act to substitute the words required by Governor’s Secretariat.

Since the State Legislature was not in session and immediate legislative action was necessary, the Uttar Pradesh Prohibition of Ragging in Educational Institutions (Amendment) Ordinance, 2010 (U.P. Ordinance no. 1 of 2010) was promulgated by the Governor on December 8, 2010.

This Bill is introduced accordingly to replace the aforesaid Ordinance.

By order,
K.K. SHARMA,
Pramukh Sachiv.